(TO)

## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CCP.No.149/96 in OA.No.156/95

Dated New Delhi, this 20th day of September, 1996.

HON'BLE SHRI A. V. HARIDASAN, VICE CHAIRMAN (J) HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

- 1. Ram Dass
  Junior Technical Officer(JTO)
  Under AE(Cable), R2/101,Raj Nagar
  O/o Area Manager
  GHAZIABAD.
- Lekhi Ram, JTO
  Under AE(Cable)
  Dept. of Telecommunication
  R/Z 101, Raj Nagar
  GHAZIABAD.

· · · Petitioners

By Advocate: Shri A. K. Bhardwaj

## versus

- 1. Shri R. K. Thakar
  The Secretary
  Ministry of Posts & Telegraph
  Dak Tar Bhawan
  NEW DELHI.
- 2. Shri A. S. Grabyal
  The General Manager
  Telecommunication
  Dept. of Telecom
  GHAZIABAD (U.P.)
- 3. Shri Raja Ram
  The Area Manager, Telecom
  Dept. of Telecommunication
  O/o Area Manager
  Telecom
  GHAZIABAD.
- 4. Shri M. L. Jain
  The Asst. General Manager (Admn)
  O/o the Chief General Manager
  Telephone
  Mahanagar Telephone Nigam
  NEW DELHI. ... Respondents

By Advocate: Shri M. M. Sudan

Contd...2



## O R D E R (Oral)

## Shri A. V. Haridasan, VC(J)

The applicant in OA.156/95 has filed this Contempt Petition alleging that though application was disposed of by order dated 2.5.1995 directing the respondents to finalise departmental proceedings against applicants as expeditiously as possible within six months, the respondents have defied the orders of the Tribunal by not doing anything as directed and that they have not even appointed an Enquiry Officer.

- notice on the Contempt Petition, 2. respondents entered appearance and filed a reply that the Enquiry Officer was appointed stating in September 1995 and owing to certain difficulties which stood in the way of the disciplinary proceedings enquiry. could not be concluded within the stipulated time.
- 3. After hearing the learned counsel for the petitioners and the learned counsel for respondents and, on a perusal of the materials on record, we find that there is no justification to move this Contempt Petition, which had been filed

Contd...3



in June 1996, making an averment that not even an Enquiry Officer has been appointed. We informed that Enquiry Officer had been appointed way back in September 1995 and that the petitioner (No.1) himself appeared before the lã allers Enquiry Officer and the enquiry. Therefore, we do not find any reason to initiate any action against the respondents under the Contempt of Court Act, 1971. The Contempt Petition, therefore, is dismissed and notice discharged.

(K. Muthukumar)
Member(A)

(A. V. Haridasan) Vice Chairman(J)

dbc